

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.75316 of 2021
and
Excise Appeal No.75831 of 2017**

(Arising out of Order-in-Appeal No.160/DGP/2016-17 dated 06.01.2017 passed by Commissioner (Appeals II) of Central Excise, Kolkata)

Commissioner of Central Excise & Service Tax, Bolpur
SIAN, Bolpur, Dist.-Birbhum, West Bengal-731204

Appellant

VERSUS

M/s Jai Balaji Industries Ltd., Unit I
Mangalpur, Dist.-Burdwan, Raniganj-713321

Respondent

APPEARANCE :

Shri A. Roy, Authorized Representative for the Appellant
Shri S. Mahapatra, General Manager (Taxation) for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75281/2021
FINAL ORDER NO.75886/2021**

DATE OF HEARING : 28.12.2021
DATE OF DECISION : 28.12.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

mm